

Through Video Conference via Cisco WebEx.
CBI Case No. 112/2019
CBI v. Ashwani Shanna & Ors. (Raj Vihar CGHS Ltd.)

09.07.2020.

Present: Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C.K. Sharma.

Sh. R.S. Ahuja, counsel for accused Nos. 1 & 6.

Sh. Harsh Khanna, counsel for accused Nos. 3 & 4 and proxy counsel for accused No. 5.

Ahlmad has reported that the charge sheet and the accompanying documents consist of about 2500 pages.

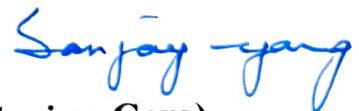
The counsel for accused Nos. 3 to 5 submits that as the judicial record is voluminous and several documents would be referred during the course of arguments, it would not be feasible to address arguments on charge through video conference.

The Reader has apprised that the accused No. 7 as well as his counsel could not be contacted as their phone numbers are not available on record.

Considering the above, the matter be re-listed for arguments on charge on behalf of accused Nos. 3 to 5 & 7 on **11.08.2020**.

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.



(Sanjay Garg)

Special Judge (PC Act) (CBI) -18,
Rouse Avenue District Courts,
New Delhi.

Through Video Conference via Cisco WebEx
CBI Case No. 05/2019
CBI v. R. C. Aggarwal & Ors

09.07.2020

Present: Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C.K. Sharma.
Accused No. 1 R.C. Aggarwal on bail.
Accused No. 2 A.V. Kharkar on bail.
Accused No. 3 P.K. Malhotra on bail.
Accused No. 4 D.H.S. Prasad on bail.
Accused No. 5 V.K. Malhotra on bail.
Accused No. 6 Pohp Singh on bail.
Accused No. 7 M/s. Deep Travels, represented through its proprietor Pohp Singh i.e. accused No. 6.
Accused No. 8 Anil Kalia on bail.

Sh. V.P. Singh, counsel for accused No. 1.
Sh. A.P. Singh, counsel for accused Nos. 2, 4 & 5.
Sh. Vijay Chaudhary, counsel for accused Nos. 3,6,7 & 8.


Though on the last date of hearing, the counsels for accused Nos. 2 to 8 had stated that they would endeavour to advance final arguments through video conference but they have submitted today that since the audio connectivity is quite weak and voice is breaking, it would not be possible to address arguments through video conference as numerous documents would be required to be referred during the course of arguments.

Considering the above, the matter be re-listed for final arguments on

04.08.2020.

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.


(Sanjay Garg)
Special Judge (PC Act) (CBI) -18,
Rouse Avenue District Courts,
New Delhi.

Through Video Conference via Cisco WebEx.

Misc. Application No. 39/2020
CBI v. Dr. P. Dasgupta

The application is taken up today in view of the office order No. Power/Gaz./RADC/2020/E-5577-5661 dated 29.06.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi issued in the wake of Corona Virus (Covid-19) pandemic.

09.07.2020.

Present:- None for the parties.

In view of the above office order, let the notice of preponement of date of hearing be issued to the parties as well as their respective counsels for 10.07.2020 through electronic mode i.e. SMS, WhatsApp and Court Email ID.

The parties be also informed that the hearing shall take place through video conferencing using Cisco Webex App.

Put up on 10.07.2020 at 10 a.m.

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/09.07.2020.